

(c) and (d). The mechanic who had suggested the method for rebuilding batteries was granted two special increments with effect from March, 1966.

*Indian Law Institute, New Delhi*

5910. Shri George Fernandes: Will the Minister of Law be pleased to state:

(a) whether the Indian Law Institute, which is a Government aided body, is experiencing financial stringency;

(b) whether the services of any of the employees of the Institute have been terminated and/or retrenched because of this financial stringency, and

(c) if so, whether Government propose to increase the grants given to this Institute?

The Deputy Minister in the Ministry of Law (Shri D. R. Chavan): (a) No, Sir. No such difficulty has been brought to the notice of Government by the Indian Law Institute.

(b) No, Sir

(c) Does not arise

*Quota of Gram and Gram Dal for Gujarat*

5911. Shri D. R. Parmar: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that the quota for gram and gram dal to be supplied to the Gujarat State during current year was revised from 31,400 tonnes to 20,250 tonnes as against 20,252 tonnes supplied last year;

(b) whether it is also a fact that only 4,942 tonnes of gram and gram dal were supplied to the Gujarat State upto May 1967 against the curtailed quota of 20,250 tonnes; and

(c) if so, the reasons for the curtailment of the quota and failure to supply the proportionate quantum so far?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Anasahib Shinde): (a) No, Sir.

(b) No, Sir.

(c) Does not arise. It may however be mentioned that due to failure of winter rains the gram production has fallen very sharply and the surpluses available for distribution to the consuming States are very limited.

*Per Capita Availability of Foodgrains*

5912. Shri Virendra Kumar Shah: Will the Minister of Food and Agriculture be pleased to refer to the reply given to Unstarred Question No 4487 on the 4th July, 1967 and state

(a) the per capita import of foodgrains in 1966-67, and

(b) when the per capita available foodgrains from indigenous resources are estimated at more than 10 Kilogram per mensem, what are the reasons for Government's inability to make available the foodgrains upto the extent of even 10 Kilogram per month per head?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Anasahib Shinde): (a) About 20.83 Kgs., based on the estimated mid-year population during 1966

(b) Government does not take over and distribute the entire quantity of foodgrains produced in the country, nor is it practicable to do so. Government distribution covers only the quantities imported and a small part of the marketable surplus which the Government can procure. The number of people who have to be supplied foodgrains is, however, so large that it is not possible to make available 10 Kgs. of foodgrains per head per month to the people covered by Government distribution.